

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 06.11.2017

Appeal No. 277 of 2017

Baid Leasing and Finance Co. Ltd. and
Aman Baid
Baid House, IInd Floor,
1, Tara Nagar, Ajmer Road,
Jaipur – 302006 (Rajasthan).

...Appellants

Versus

Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A,
G-Block, Bandra-Kurla Complex,
Bandra (East),
Mumbai – 400 051.

...Respondent

Ms. Namrata Sajnani, Company Secretary for the Appellant.

Mr. Rupesh Geete, Advocate with Mr. Anuj Athalye and Mr. Vibhor Kapoor, Advocates i/b Legasis Partners for Appellants.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. After the matter was argued for some time, representative for the appellant seeks to withdraw the appeal with liberty to file fresh appeal by incorporating additional documents.

2. Accordingly, the appeal is allowed to be withdrawn with liberty as prayed. Fresh appeal, if any, be filed within a period of 8 weeks from today.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

06.11.2017

Prepared and compared by: msb